

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 216
IB-336/ND/2022
New IA-1110/2024

IN THE MATTER OF:
Karur Vysya Bank

... **Applicant/Petitioner**

Versus

Heavent Sudhir Malhotra

... **Respondent**

Under Section: 95(1) of IBC, 2016

Order delivered on 01.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the RP : Adv. Kushal Bansal

For the PG : Adv. Abhishek Anand, Adv. Sikhar Tiwari

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1110/2024:- As prayed by the Ld. Counsel appearing for the Personal Guarantor, the Ld. Counsel for the RP shall make a copy of IA-1110/2024 available to him. Let the reply to IA be filed within two weeks.

List on 29.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)